श्री अश्विनी कुमार (पंजाब): सर, सदन में एक्शन टेकन रिपोर्ट प्रस्तुत होनी चाहिए। यह बहुत ही संवेदनशील मामला है। सारे सदन की भावना के मद्देनज़र सरकार ने क्या एक्शन लिया है, वह एक्शन टेकन रिपोर्ट सदन में प्रस्तुत की जाए। माननीय मंत्री जी, आप इस बात का संज्ञान लें, चेयर के माध्यम से सारे सदन की यही दरख्वास्त है।...(व्यवधान)...

श्री उपसभापति : मैंने डायरेक्शन दे दी है। ...(व्यवधान)... यह विषय हो गया। श्री डी. राजा। ...(व्यवधान)...

## Continued Attack on Indian Fishermen particularly Tamil fishermen by Sri Lankan forces

SHRI D. RAJA (Tamil Nadu): Sir, I draw the attention of the entire House and I also draw the attention of the Government to the miserable plight of Indian fishermen. The fishermen from Tamil Nadu, the fishermen from Puducherry have been continuously attacked, harassed and arrested by the Sri Lankan forces. Many of them are still in the prisons of Sri Lanka. Every political party in Tamil Nadu has raised this issue. The Chief Minister has repeatedly written to the Central Government. Despite all these things the fishermen are in prisons, fishermen are being attacked, their fishing is being affected. It is a serious matter. I do not know what the Government is going to do because I have been raising this issue, my colleagues have been raising this issue umpteen times in this House for years together but nothing is happening in reality. No protection is for our fishermen. Sir, here I would like to underline the fact that there are certain bilateral issues with Sri Lanka. I do not want any mercy from the Government towards fishermen. They are Indian fishermen. Because they speak Tamil, do not treat them as Tamil fishermen. They are Indian fishermen. Indian Government has the responsibility to protect the Indian fishermen. This is number one. Number two, Sir, we will have to strive for a long-term lasting solution. That lies in the resolution of Kachchatheevu dispute. I am saying it as a 'dispute' even though the Government claims it is a settled matter, a bilateral matter between Indian and Sri Lanka. The agreements were done in 1974 and 1976. At that point of time a promise was given that the traditional fishing rights of the Indian fishermen will be protected. Now they say the right to access to Kachchatheevu is not to be understood as to cover the fishing rights of fishermen. That is where the question comes whether these agreements need to be reopened. The 1974 and 1976 Kachchatheevu Agreements should be reopened and should be renegotiated.

If Sri Lanka thinks that it cannot be reopened and it is a closed chapter, India should caution the Government of Sri Lanka that if India is forced to such a position we would claim retrieval of Kachchatheevu Islands. It was an agreement. You go through the debates that took place in this House as well as in the other House. (*Time-Bell rings*) Just find out what Madam Indira Gandhi said in those days. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Your time is over. ... (Interruptions)...

SHRI D. RAJA: I sincerely appeal to the Government to give, an assurance ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not going on record. ...(Interruptions)... There is no use of speaking. ...(Interruptions)...

SHRI D. RAJA: \*

MR. DEPUTY CHAIRMAN: Dr. Maitreyan to associate.

DR. V. MAITREYAN (Tamil Nadu): Sir, on behalf of my party chief, the Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma, I thank the Narendra Modi-led Government for taking effective steps for getting released 184 fishermen within the first forty-five days of their assuming power. However, the problem is that the fishermen are released, but their boats are still impounded. The long-term impoundment of these boats deprives the livelihood to these fishermen. That is why I urge upon the Government to take effective steps in this regard. Secondly, my Chief Minister has repeatedly reiterated that the International Maritime Boundary Line and retrieval of Kachchatheevu are not settled issues. In fact, we are shocked that the affidavit filed by the Ministry of External Affairs ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. You have only to associate.

DR. V. MAITREYAN: We are shocked to learn that as per the affidavit filed by the Ministry of External Affairs the issue of Kachchatheevu is a settled matter in the High Court of Madras. We reiterate that it is not a settled issue. We request the Government to change its affidavit and not to go by ...(*Time-bell rings*)... what the *babus* of ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. Alright. ... (Interruptions)...

DR. V. MAITREYAN: The *babus* of the Ministry of External Affairs have been ...(*Interruptions*)... They have to revisit their files and revise their affidavit. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. ... (Interruptions)... You have only to associate. ... (Interruptions)... Now, Shri Avtar Singh Karimpuri.

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I associate myself with what the hon. Member has said.

<sup>\*</sup>Not recorded.

SHRI CHUNIBHAI KANJIBHAI GOHEL (Gujarat): Sir, I associate myself with what the hon. Member has said.

SHRI D. RAJA: Sir, why can't you ask the Government to respond. It is a very serious issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; okay. It's alright. ...(Interruptions)... Mr. Raja, please take your seat. ...(Interruptions)...

## Non-disbursal of scholarship to students belonging to Scheduled Castes in various States, particularly in Punjab

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश) : सर, मैं आपके माध्यम से सरकार का ध्यान पोस्ट मैट्रिक स्कॉलरशिप देने में हो रही देरी की ओर दिलाना चाहता हूं।

महोदय, भारतीय संविधान में बाबा साहब भीमराव अम्बेडकर जी ने दिलतों को विकास की दिशा में ले जाने के लिए आरक्षण की व्यवस्था की थी। इसी क्रम में अनुसूचित जाति, अनुसूचित जनजाति के स्टूडेंट्स की एजुकेशन के विकास के लिए पोस्ट मैट्रिक स्कॉलरिशप का पूरे देश में प्रावधान हुआ है। मैं आपके माध्यम से सरकार को अवगत कराना चाहता हूं कि बड़े ही अफसोस की बात है कि पंजाब प्रदेश में और देश के कुछ अन्य प्रदेशों में अनुसूचित जाति के स्टूडेंट्स को स्कॉलरिशप समय पर नहीं मिल रही है। इसके कारण लाखों दिलत स्टूडेंट्स का आगे की क्लासेज में एडिमिशन नहीं हो पा रहा है। पिछले साल करीब दो लाख पैंतीस हजार दिलत स्टूडेंट्स को इस स्कीम के तहत एडिमिशन मिला था। इस बार इन स्टूडेंट्स को एडिमिशन नहीं मिल पा रहा है। जिन स्टूडेंट्स ने पहले एडिमिशन लिया है, उनमें से किसी की तीन साल की डिग्री है, किसी की चार साल की डिग्री है, उनकी पढ़ाई भी इससे प्रभावित हो रही है, क्योंकि जो प्राइवेट कॉलेज हैं, उनको समय पर फीस न मिलने के कारण वे बच्चों को आगे की क्लासेज में एडिमिशन नहीं दे रहे हैं। इसके साथ ही नए स्टूडेंट्स का एडिमिशन भी नहीं हो पा रहा है।

महोदय, मैं आपके माध्यम से केन्द्र सरकार से यह मांग करता हूं कि पंजाब प्रदेश के लाखों दिलत स्टूडेंट्स को उनके एडिमशन के लिए जो स्कॉलरिशप फीस है, वह समय पर उपलब्ध कराने के लिए केन्द्र सरकार intervene करें और इसके लिए पंजाब सरकार को जरूरी निर्देश जारी किए जाएं, तािक लाखों दिलत विद्यार्थियों के फ्यूचर को बचाया जा सके तथा उनको समय पर एडिमशन मिल सके। पंजाब की सरकार ने एक पत्र जारी करके कहा है कि कॉलेज पहले बच्चों से फीस ले लें, हम उनको बाद में वापस दे देंगे। पिछले दो सालों से प्राइवेट कॉलेजों की फीस को नहीं दिया गया है। जो पैसा यहां से गया है, वहां उनको क्यों नहीं दिया गया है। प्राइवेट कॉलेजों को और दूसरे कॉलेजों को समय पर फीस मिले, तािक बच्चों को समय पर एडिमशन मिले। मैं आपके माध्यम से केन्द्र सरकार से अपील करते हुए, माननीय मंत्री जी यहां हैं, मैं उनसे आश्वासन चाहूंगा, क्योंकि यह एक गंभीर विषय है और लाखों बच्चों के फ्यूचर का सवाल है। ...(समय की घंटी)... मुझे उम्मीद है कि वे इसमें जरूर intervene करेंगे।

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश): महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं इससे अपने को सम्बद्ध करता हं।